

on the ARC recommendation. On direction of the GoM, comments of the State Governments concerned on the ARC recommendation have been called for. On such security related issues, all factors including the ground reality are taken into consideration before taking a decision and hence no time limit can be specified.

**Plans for tackling natural and manmade disasters**

361. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether India is well equipped to tackle natural and man-made disasters;
- (b) if so, what are the formulated plans or course of action to handle such situations;
- (c) whether the National Disaster Management Authority (NDMA) is coordinating with Municipal Corporations to spot unsafe buildings and strengthen them to withstand tremors;
- (d) if so, the State and UT-wise details thereof;
- (e) the details of State-wise representations received for the aforesaid cause; and
- (f) whether Government plans to introduce Disaster Management courses in schools and colleges to increase awareness and preparedness amongst youngsters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) India's geo-climatic conditions as well as its high degree of socio-economic vulnerability, makes it one of the most disaster prone countries in the world. Different parts of the country are highly vulnerable to floods, droughts, cyclones, earthquakes, landslides, avalanches and forest fires. With the enactment of Disaster Management Act, 2005, an institutional mechanism has been created. The National Policy on Disaster Management envisages a paradigm shift from a response and relief-centric approach to a proactive, holistic approach covering prevention, mitigation and preparedness to rehabilitation, reconstruction and recovery.

(b) NDMA has so far issued 17 national guidelines on various natural and man-made disasters and 15 reports on different cross cutting themes. All these guidelines were sent to all Chief Secretaries and Relief Commissioners for their effective implementation.

(c) to (e) As per Disaster Management Act, 2005, it is the primary responsibility of the State Government to take preventive, preparatory and mitigative measure in this regard. Central Government supplements the efforts of State Governments. This Ministry has also requested Ministry of Urban Development to impress upon all the State Governments/UTs to bring suitable amendments in Town Planning/Urban Development Act, Zoning Regulations and Building Bye-laws to ensure structural safety. Many of the State Governments/UTs have already taken requisite action in this regard. The State-wise position is given in the Statement (See below).

(f) As per the National Policy on Disaster Management, the subject of Disaster Management is to be included in the curriculum of all State Boards in the schools. Disaster Management had in past been a part of CBSE stream Disaster Management Education planned to be included in curriculum for ail under graduate and post graduate courses. It has been done for agriculture courses. Disaster management will soon be an optional paper as part of the curricula for all undergraduate courses at universities and affiliated colleges recognized by the University Grants Commission (UGC). In a latest directive, the UGC has asked vice-chancellors (VCs) of all 566 universities in the country to initiate steps for introducing disaster management as an optional subject in UG-level courses. It has also circulated a model syllabus, related to the proposed subject, for the universities to adopt and implement in classrooms.

#### *Statement*

*State-wise position of Action Taken Report on incorporating the provisions related to Natural Hazards in State Town and Country Acts, Zoning Regulations and Building Bye-law in accordance with the recommendations of the Prof. Arya Committee Report*

Sl. No.	State	Action Taken
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1.	Andhra Pradesh	Structural safety Provisions have been incorporated in Building Bye-laws of various cities and A.P. Urban Areas Development, Act 1975

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2.	Arunachal Pradesh	The State Government has incorporated the safety provisions of "Arunachal Pradesh Building Bye-laws, 2008
3.	Assam	The State Government has already taken steps to incorporate provisions related to Natural Hazards in the Amendment proposed under Assam Town and Country Planning Act, 1959 and proposed building bye laws in accordance with the recommendation of Prof. Arya Committee Report and submitted to the State Government for approval.
4.	A and N Islands	Amendment suggested in the Town and Country Planning Act for safety against Natural Hazards has been incorporated in the Andaman and Nicobar Islands, Town and Country Planning Regulations, 1994. Regarding Building Bye-laws, it is stated that the UT has only one Urban Local Body i.e. Port Blair Municipal Council for which Building Bye-laws are being amended for safety against Natural Hazards.
5.	Bihar	The State Government has formulated Draft Urban and Regional Planning and Development Act, Bill, 2012 which has the provision for Prepare a comprehensive plan (keeping in view the regulation for land use zoning for Natural Hazard prone area) with action plans.
6.	Chandigarh	The UT Administration have incorporated Bye-laws requiring permission of Chandigarh Administration for ensuring structural safety in buildings.

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7.	Chhattisgarh	The State Government has taken necessary action to incorporate the provision of Model BBL in the Chhattisgarh Town and Country Planning Act, 1973 and Chhattisgarh Bhoomi Vikash Niyam-1984.
8.	Daman and Diu	Structural Safety Provisions have been incorporated in Daman Municipal Bye-laws and Zoning Regulations, 2007.
9.	Dadar and Nagar Haveli	Provisions of Structural Safety have been incorporated in Dadar and Nagar Haveli Development Control (Amendment) Rules, 2007.
10.	NCT Delhi	Structural Safety Provisions have been incorporated in NCT Building Bye-laws, 1983.
11.	Goa	The State Government has constituted a Committee to review the Goa Town and Country Planning Act, 1974. The recommendations of the Prof. Arya Committee have been submitted to the said Committee. Further the Goa Land Development and Building Construction Regulations-2010 has certain provisions on Disaster Management. No building are being permitted in flood prone areas, land slide prone areas or other non-developable areas as identified in the State Disaster Management Plan or any other plan prepared by Goa State Disaster Management Authority.
12.	Gujarat	An expert committee is constituted by the State Government for reviewing the

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		amendments in Town and Country Planning Acts and Development Control Regulations so as to incorporate the provisions disaster mitigation.
13.	Haryana	The State Town and Country Planning Department has already amended the provisions of buildings Bye-laws from earthquake point of view. The Building Rules are also amended accordingly. The T & CP Department has made mandatory for Structure Stability Certificate along with structure drawings duly certified by structural engineer for the buildings more than 15 mt. in height, prior to approval of building plans and occupancy certificate. This has been incorporated in Punjab Scheduled Roads and Controlled Areas restriction of unregulated development rules, 1965 (Part-VIII-Building Rules)
14.	Himachal Pradesh	The Structure Safety provisions have already been incorporated in General Regulation for planning permission where no DP/IDP has been prepared. Further, Guidelines for Constructing earthquake resistant structure have been prepared and circulated to all the ULBs.
15.	Jammu and Kashmir	Provisions for Structural Safety have been incorporated Jammu Municipal Corporation (Building) Bye laws, 2011 and Building Regulations and Bye-laws 2010 (Kashmir Division)
16.	Jharkhand	Structural Safety Provisions have been incorporated in Building Bye-laws of Ranchi Regional Development Authority.

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17.	Karnataka	The State Government intends to bring about comprehensive amendments to Karnataka Town and Country Planning Act i.e. through the Karnataka Town and Country Planning (Amendment) Bill 2009. Further, safety measures regarding earthquake are being incorporated in the respective zoning regulations of the Master Plans being prepared in the State.
18.	Kerala	The State Government has incorporated the provisions of structural safety in Kerala Municipal Building Rules-1999
19.	Lakshadweep	Lakshadweep Building Bye-laws are under draft stage.
20.	Maharashtra	Provisions for Structural Safety in Development Control Regulations for Mumbai Metropolitan Region, 1999
21.	Tamil Nadu	State Government informed that action is being taken to incorporate provisions Structural Safety in the latest DCR for Chennai.
22.	Manipur	State Government is in process of revising the Building Bye-laws to incorporate structural safety.
23.	Madhya Pradesh	The amendments to Town and Country Planning Act, 1971 is under active consideration of the State Government.
24.	Mizoram	The provisions of structural safety have been incorporated in Aizawil Development Authority Building Regulations, 2008.

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25.	Meghalaya	Provision of structural safety barrier free environment and single window clearance has been incorporated in the Meghalaya Building Bye-laws of 2001. Other provisions are under active consideration of the State Government.
26.	Nagaland	The amendments to Nagaland Building Bye-laws 2001 have been submitted to the State Government for approval and notification and the provisions for safety in Natural Hazard prone area have been incorporated.
27.	Odisha	The Planning and Building Standards Regulations, 2008 for Bhubaneswar Development Authority have been approved by the State Government and notified in December, 2008. These Regulations incorporate the provisions of Model Building Bye-laws. These Regulations will serve as a model for other towns and cities of the State.
28.	Punjab	The amendment to Punjab Regional and Town Planning and Development Act, 1995 is under active consideration of the State Government.
29.	Puducherry	The Town and County Planning Department is in the process of amending the Puducherry Town and Country Planning Act, Puducherry Building Bye laws and Zoning Regulations in which the provisions related to Natural Hazards as recommended by the Prof. Arya Committee has been incorporated. The proposal of

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		notification is under the consideration of the UT Administration.
30.	Rajasthan	The State Govt. is taking necessary action to incorporate the provisions of structural safety.
31.	Sikkim	The Urban Development and Housing Department provides basic guidelines for earthquake resistant design and also regulation for restricting the maximum height of the building based on stability map has been issued.
32.	Tripura	The State Government has incorporated the safety provision of "Tripura Building Rules"-2004.
33.	Uttar Pradesh	Necessary action is being taken to incorporate the structural safety provisions. In this regard, it may be stated that the cities like Lucknow, Kanpur, Noida, Ghaziabad and Greater Noida have already incorporated structural safety provisions in their respective building Bye-lays.
34.	Uttarakhand	Structural Safety Provisions are being incorporated in Uttrakhand Building Construction and Development Regulations, 2011
35.	West Bengal	The State Government has constituted a committee of Chairperson of the ULB's to examine the provisions of structural safety so as to incorporate the same in West Bengal Municipal Rules, 2005.